<u>COURT - I</u>

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 251 OF 2017 & IA NO. 426 OF 2018

Dated: 9th April, 2018

Present: Hon'ble Mr. I. J. Kapoor, Technical Member Hon'ble Mr. Justice N. K. Patil, Judicial Member

| In the matter of : Nabha Power Limited Vs. Punjab State Electricity Regu & Anr. | Ilato | Appellant(s) ry Commission Respondent(s) |
|---|-------|---|
| Counsel for the Appellant(s) | : | Mr. Aniket Prasoon Mr. Abhishek Kumar |
| Counsel for the Respondent(s) | : | Mr. Sakesh Kumar for R-1 |
| | | Mr. Ashwin Ramanathan for Mr. Anand K. Ganesan for R-2 |

<u>ORDER</u>

<u>IA NO. 426 OF 2018</u>

(Appln. for condonation of delay in filing rejoinder)

In this application, the applicant/appellant has prayed that delay in filing rejoinder may be condoned.

We have heard learned counsel for the applicant and perused the explanation offered for the delay in filing rejoinder. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing rejoinder is condoned and rejoinder is taken on record. Application is disposed of.

APPEAL NO. 251 OF 2017

It is represented by learned counsel for the parties that pleadings are complete.

List the matter for hearing on 30.07.2018.

(Justice N. K. Patil) Judicial Member (I.J. Kapoor) Technical Member